

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3368

ANSWERED ON:30.11.2010

RENTING OF FCI GODOWNS

Bais Shri Ramesh;Panda Shri Prabodh;Pandurang Shri Munde Gopinathrao

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Food Corporation of India rented out its godowns to corporate houses while huge quantity of foodgrains rotted due to lack of storage space;
- (b) if so, the details thereof and the reasons therefor alongwith the policy framed by the Government in this regard;
- (c) whether any inquiry has been conducted/proposed to be conducted in this regard; and
- (d) if so, the details and the outcome thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b) : During the years 2006-07 and 2007-08, when the stock levels were low in the country, CAG had observed that FCI was incurring infructuous expenditure on maintenance of godowns. Also, the Parliamentary Standing Committee of the Department had recommended renting out of storage capacity wherever possible so as to earn rental income from the vacant space available. Accordingly, some godowns at certain places which were not required by FCI, were rented out as per year-wise details at Annexure, by the FCI for a limited period with the condition that it can be taken back anytime by the FCI.

(c): No, Madam.

(d): Does not arise.